NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 31/2017 CP NO. 84(ND)/2013 RT No.29/2016

Arun Kumar Goyal & Ors.

...Petitioners

Versus.

M/s Aar Kay Chemicals Ltd. & Ors.

...Respondents

Present:

Mr. J.S. Puri and Mr. Ashish Bansal, Advocates for petitioners. Ms. Tushita Ghosh and Mr. Aniruddha Choudhury Advocates

for respondents No.1 to 9 and 15 & 16.

Notice of motion of CA No. 31/2017 to the learned counsel for the petitioners. Copy of the application has already been supplied to the counsel opposite.

Having heard the learned counsel for the parties, it is directed that the respondents shall produce the originals of the documents along with list of documents on 09.03.2017 at 11.30 a.m. in the Registry of the Tribunal for inspection by the petitioner. The learned counsel for the respondents submits that the respondents shall also file affidavit in answer to this application stating the grounds, if any, as to how some of the documents applied for, are not being produced. Let the needful be done. So far as document at Sr. No. 4 (a) is concerned, the learned counsel for petitioners states on instructions that it would be sufficient if the original Minutes of the Meeting w.e.f. 01.01.2010 are produced for inspection. The Authorised Representative of the petitioners shall be present for inspection of the original record to be produced by the respondents in the Registry at 11.30 a.m. It is also directed that copy of the affidavit to be filed by respondents be supplied to the petitioners. As prayed for, the inspection will be done under the supervision of an official of the Tribunal. The attested copies of the documents

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asked for shall also be supplied on the expenses to be borne by the petitioners.

The matter be listed for arguments on 24.03.2017 along with CP

No. 146(ND)/2012 / RT No.27/2016.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

March 07, 2017